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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
2022



തിരുത്തൽ പരസ്യംനമ്പർ - ബി. 1 - 17605/2021

തീയതി : 16.02.2022

കേരള ഗസ്റ്റ് നമ്പർ 50 ൽ 21/12/2021 തീയതി പേജ് നമ്പർ 18070 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ യൂസഫ് കുന്ദാപ്പുറത്ത് എന്നവരുടെ അവകാശികൾ ക്രമ നമ്പർ (3) സൂബ് ല മറിയം മകൾ വയസ്സ് 4 എന്ന് തെറ്റായി പ്രസിദ്ധപ്പെടുത്തിയിട്ടുണ്ട് ആയത് തിരുത്തി നബ് ല മറിയം മകൾ വയസ്സ് 4 എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ് .

ഒപ്പ് /-

തഹസീൽദാർ, കണ്ണൂർ

താലൂക്ക് ഓഫീസ്, കണ്ണൂർ



തിരുത്തൽ പരസ്യംനമ്പർ - ബി. 1 - 39/2022

തീയതി : 16.02.2022

കേരള ഗസ്റ്റ് നമ്പർ 33 ൽ 17/08/2021 തീയതി പേജ് നമ്പർ 6614 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതയുടെ പേര് പ്രദീഷ. എ.സി. എന്നതിനു പകരം പ്രദീഷ. എം.സി. എന്ന് തെറ്റായി രേഖപ്പെടുത്തിയതിനാൽ ആയത് പ്രദീഷ. എ.സി. എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

ഒപ്പ് /-

തഹസിൽദാർ, കണ്ണൂർ

താലൂക്ക് ഓഫീസ്, കണ്ണൂർ



Kannur District

Kannur Taluk

NOTICE

No: B1/1198/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that RAJESH V V KOROTH HOUSE MUNDAYAD VARAM, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late V V RAMA CHAITHANYAM MUNDAYAD who expired on 20-07-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V V RAMA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJESH V V	Son	42
2	JYOTHI V V	Daughter	45
3	RAMYA V V	Daughter	39

No: B1/1250/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that SHYAMALA GANGADHARAN RAGASREE Nr. SPINNING MILLS KAKKAD, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late A K GANGADHARAN RAGASREE Nr. SPINNING MILLS KAKKAD who expired on 14-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late A K GANGADHARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHYAMALA GANGADHARAN	Wife	69
2	RAGESH K K	Son	45
3	GAGESH K K	Son	43



4	SREEGESH K K G	Son	39
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No: B1/1258/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that SUVARNA K KURIYA HOUSE KANHIRODE THERU KANHIRODE, Kanhirode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BALAKRISHNAN K KURIYA HOUSE KANHIRODE THERU KANHIRODE who expired on 03-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BALAKRISHNAN K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUVARNA K	Wife	48
2	RIJUL K	Son	30
3	SWATHI K	Daughter	24
4	KEERTHANA	Daughter	23
5	PANCHALI N	Mother	86

No: B1/1292/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that RANI K KARTHIKA DEVI ROAD Nr. MOOKAMBIKA TEMPLE PALLIKKUNNU, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M LAKSHMANAN KARTHIKA DEVI ROAD Nr. MOOKAMBIKA TEMPLE PALLIKKUNNU who expired on 02-08-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M LAKSHMANAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RANI K	Wife	54
2	NISHANTH K	Son	30

No: B1/1290/2022

28-01-2022



Notice is hereby given to all to whom it may be concern that LATHEESH P N PANNIAN HOUSE KAKKAD P O KANNUR, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PANNIYAN BHARATHAN PANNIAN HOUSE KAKKAD P O KANNUR who expired on 29-05-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PANNIYAN BHARATHAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	LATHEESH P N	Son	48

No: B1/1293/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that SHUAIB P SHAMJILAS MANAL P O KANNUR, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SAMEERA JALEEL SHAMJILAS MANAL P O KANNUR who expired on 22-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SAMEERA JALEEL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JALEEL T P	Husband	60
2	SHAMJILA P	Daughter	34
3	SHAMIJA P	Daughter	31
4	SHUAIB P	Son	27

No: B1/1294/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that SHAKKEELA MOOSA SAID MANZIL VADAKKE VILA P O KOLLAM, Cherukunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ARUN KUMAR SEKHRAN DEVI VILAS CHERUKUNNU KANNUR who expired on 12-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ARUN KUMAR SEKHRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of th



the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAKKEELA MOOSA	Wife	59

No: B1/1266/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that KARTHYAYANI THIRUVANGADAN HOUSE KANHIRODE P O KOODALI, Kanhirode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late THIRUVANGADAN KRISHNAN THIRUVANGADAN HOUSE KANHIRODE P O KOODALI who expired on 15-08-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late THIRUVANGADAN KRISHNAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KARTHYAYANI	Wife	71
2	SREEJITH	Son	35
3	RANJITH	Son	31

No: B1/1261/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that GOURI K P SHIKHA NIVAS KANHIRODE P O, Kanhirode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PARAMBIL KARUNAKARAN SHIKHA NIVAS KANHIRODE P O who expired on 05-07-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PARAMBIL KARUNAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	GOURI K P	Wife	-
2	ROOPESH K P	Son	-
3	RIJESH K P	Son	-
4	SHIKHA K P	Daughter	-



Kannur District

Kannur Taluk

NOTICE

No: B1/1074/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that NISHA K V KEEZHATTOOR VEETTIL IRINAV, Kallyasseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BALAN NAIR P KEEZHATTOOR VEETTIL IRINAV who expired on 18-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BALAN NAIR P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SANTHA K V	Wife	65
2	SANTHOSH KEEZHATTOOR VEETTIL	Son	45
3	NISHA K V	Daughter	42

No: B1/1076/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that KRISHNAN P K POYYIL HOUSE MANGAD , Kallyasseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAMAN NAIR P POYYIL HOUSE MANGAD who expired on 09-02-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAMAN NAIR P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NARAYANI P K	Wife	85
2	SREEJA P K	Daughter	57
3	SREELATHA P K	Daughter	56



4	KRISHNAN P K	Son	47
5	SREEKALA P K	Daughter	47
6	GEETHA P K	Daughter	44

No: B1/1196/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that SOORAJ P SAROJ EDACHOVVA, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P SUKUMARAN SAROJ EDACHOVVA who expired on 03-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P SUKUMARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAROJINI E T	Wife	71
2	SOORAJ P	Son	45
3	SYRA P	Daughter	43
4	SAMAJ P	Son	39

No: B1/1197/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that SREELESH RAYAROTH NELLYOTTUMKANDI HOUSE ATHIRAKAM, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VIJAYAN N K NELLYOTTUMKANDI HOUSE ATHIRAKAM who expired on 30-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VIJAYAN N K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SOMALATHA R	Wife	65
2	SREELESH RAYAROTH	Son	46
3	JITHESH R	Son	44
4	VIJESH RAYAROTH	Son	43



No: B1/1377/2022

11-02-2022

Notice is hereby given to all to whom it may be concern that V SATHYAN VIRIPULLAN THALIKAVU, Kannur2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late V RATHI VIRIPULLAN THALIKAVU who expired on 29-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V RATHI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V SATHYAN	Brother	80

No: B1/1267/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that RIYAS M K AL MUBARAKH KANHIRODE P O KOODALI, Kanhirode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late T M SAIDALI AL MUBARAKH KANHIRODE P O KOODALI who expired on 20-12-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T M SAIDALI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	KUNHALEEMA M K	Wife	53
2	RIYAS M K	Son	33
3	HAJIRA M K	Daughter	31
4	NAJEERA M K	Daughter	24
5	JASEER M K	Son	18

No: B1/1863/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that LUTHUFIYA E K M A HOUSE MOWANCHERY CHEMBILODE, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to



produce before BANK in respect of the legal heirs of late KHALID M A M A HOUSE MOWANCHERY CHEMBILODE who expired on 17-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KHALID M A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NABEESA E K	Wife	53
2	LUTHUFIYA E K	Daughter	28
3	ABDUL LATHEEF E K	Son	26

No: B1/1862/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that SHYJITH K KARUVAN KANDY HOUSE CHALA EAST CHEMBILODE, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RADHA N KARUVAN KANDY HOUSE CHALA EAST CHEMBILODE who expired on 09-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RADHA N. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHYJU K	Son	42
2	SHYJITH K	Son	40
3	SHALI K P	Daughter	37
4	MUKUNDAN P K	Husband	76

No: B1/1468/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that VIJAYALAKSHMI P KRISHNALAYAM PODIKKUNDU PALLIKKUNNU P O, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PARAPURATH KRISHNAN KRISHNALAYAM PODIKKUNDU PALLIKKUNNU P O who expired on 24-10-2001 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PARAPURATH KRISHNAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in



favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VIJAYALAKSHMI P	Wife	60
2	AKHIL P	Son	35
3	ANJU KRISHNAN	Son	33

No: B1/1443/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that PRABHAKARAN C RADHA NILAYAM PILANJI P O MAKRERI, Makreri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P P RADHA RADHA NIVAS PERALASSERY P O MAKRERI who expired on 27-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P P RADHA. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRABHAKARAN C	Husband	63



Kannur District

Kannur Taluk

NOTICE

No: B1/35/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that RAHNA P M PANDARAVALLAPPIL VARAM, Valiyannur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDUL KHADER K V ALIAS KAVOOTTY K V KATHIYAR VALAPPIL VARAM who expired on 25-02-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDUL KHADER K V ALIAS KAVOOTTY K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RABIYA P M	Wife	53
2	RAHNA P M	Daughter	37
3	RASNA P M	Daughter	33
4	SEENATH C K (SECOND WIFE)	-	44
5	RAMSHID K	Son	21

No: B1/973/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that JASIM KHALID KEETTUKANDY HOUSE MATTOOL SOUTH, Mattul Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late USSANTE VALAPPIL KHALID KEETTUKANDY HOUSE MATTOOL SOUTH who expired on 30-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late USSANTE VALAPPIL KHALID. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NAJMU KHALID K	Wife	45



2	KASIM K	Son	26
3	JASIM KHALID K	Son	23
4	HISHAM K	Son	14
5	MAZIN	Son	4

No: B1/974/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that HANNATH M CHAYIPPIL HOUSE MATTOOL NORTH, Mattul Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MOHASIN ETTOL KALATHIL ETTOL KALATHIL HOUSE MATTOOL who expired on 27-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MOHASIN ETTOL KALATHIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 2 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ASMA E K	Mother	61
2	HANNATH M	Wife	36
3	NAJA FATHIMA M	Daughter	15
4	MUHAMMED RAFI M	Son	12
5	MUHAMMED HAMMAD M	Son	8
6	MUHAMMED AYMAN	Son	4

No: B1/977/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that JAMEELA P P PALLIPARAMBATH HOUSE MATTOOL NORTH, Mattul Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MEHAMOOD P K PALLIPARAMBATH HOUSE MATTOOL NORTH who expired on 07-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MEHAMOOD P K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	JAMEELA P P	Daughter	51
2	SUBAIDA P P	Daughter	50
3	HAFSATH P P	Daughter	49
4	ABDUL LATHEEF PALLIPARAMBATH	Son	46
5	NASEEMA P P	Daughter	38
6	THAHIRA P P	Daughter	36
7	FATHIMA P P	Daughter	33

No: B1/980/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that NAFEESA T THIRUMANGALATH HOUSE CHALA EAST T, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late THIRUMANGALATH KADEESUMMA THIRUMANGALATH HOUSE CHALA EAST who expired on 07-03-1991 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late THIRUMANGALATH KADEESUMMA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NAFEESA T	Daughter	65

No: B1/1260/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that DEVAKI K K DEVAKI NILAYAM KANHIRODE, Kanhirode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ASHOKAN K K DEVAKI NILAYAM KANHIRODE who expired on 17-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ASHOKAN K K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	DEVAKI K K	Mother	85

No: B1/1593/2022

15-02-2022



Notice is hereby given to all to whom it may be concern that PRAKASAN I K CHIRAYIL HOUSE VANDIKKARAN PEEDIKA P O MAMPA, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KESIKKARAN KUNHIRAMAN CHETTIAN CHAL HOUSE MURINGERI who expired on 17-08-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KESIKKARAN KUNHIRAMAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	I K YESHODHA	Wife	80
2	I K PUSHPAJA	Daughter	58
3	PRAKASAN I K	Son	56

No: B1/1441/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that CHITHRAN K KARIMBIN HOUSE KANNOOKKARA KANNUR, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late JISHA C KARIMBIN HOUSE KANNOOKKARA KANNUR who expired on 19-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late JISHA C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PANDARA PURAYIL PRABHAVATHY	Mother	70
2	CHITHRAN K	Husband	59
3	SNEHA CHITHRAN K	Daughter	22
4	ARCHANA CHITHRAN K	Daughter	20

No: B1/1440/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that MOHAMMED ASLAM B FATHIMATHUL SUHRA ANDITHODU CHOVA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K P HASSAN KUNHI FATHIMATHUL SUHRA



ANDITHODU CHOYVA who expired on 29-07-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K P HASSAN KUNHI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	HASEENA B	Wife	55
2	HASEEBA B	Daughter	34
3	MOHAMMED ASLAM B	Son	32
4	MOHAMMED HAZEEM B	Son	29



Kannur District

Kannur Taluk

NOTICE

No: B1/738/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that MADAPURAYIL MUSTAFA SOUDAS THALIKAVU, Kannur r2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SOUDATH M SOUDAS THALIKAVU who expired on 13-07-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SOUDATH M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	MADAPURAYIL MUSTAFA	Husband	71
2	MELAT ASEELA	Daughter	43
3	M ASIF ANSAR	Son	41
4	MELAT MOHAMMED ASHR	Son	38

No: B1/251/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that SHEEJITH MANDOOR MANDOOR HOUSE KATTIAM AR OLI P O, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late M BALAN MANDOOR HOUSE KATTIAM AROLI P O who expired on 22-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M BALAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRASANNA K T	Wife	68
2	SHEEJITH MANDOOR	Son	45



3	SHAJINA M	Daughter	44
4	SHYJU MANDOOR	Son	41

No: B1/326/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that ASHRAF K SUBAIDHA MANZIL PARAGYATT ECHO OR, Munderi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ALEEMA K KELOTH HOUSE KANHIRODE who expired on 25-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ALEEMA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ASHRAF K	Son	59
2	RAHMATH K	Daughter	46
3	NIZAR K	Son	47

No: B1/1927/2022

28-01-2022

Notice is hereby given to all to whom it may be concern that VIJAYAMMA A P PARATHI HOUSE BIRIYANI ROAD MATTOOL SOUTH, Mattul Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NARAYANAN P PARATHI HOUSE BIRIYANI ROAD MATTOOL SOUTH who expired on 08-12-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NARAYANAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VIJAYAMMA A P	Wife	58
2	GIREESH KUMAR P	Son	38
3	SHEEJA P	Daughter	36
4	SAJI PARATHY	Son	33

No: B1/1864/2022

28-01-2022



Notice is hereby given to all to whom it may be concern that FARSANA R M RASEENA MANZIL CHALA EAST CHEMBILODE, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K ABDULLA RASEENA MANZIL CHALA EAST CHEMBILODE who expired on 01-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K ABDULLA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	T V SAKEENA	Wife	69
2	ARIF T V	Son	50
3	RASEENA	Daughter	45
4	SAMEENA R M	Daughter	42
5	BUSHRA R M	Daughter	38
6	RUBEENA R M	Daughter	40
7	FARSANA R M	Daughter	36
8	RAHEENA R M	Daughter	31

No: B1/1442/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that P P RISHAD B K ROULAS Nr. THAVAKKARA BUS STAND KANNUR, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late B K ABDUL SATHAR B K ROULAS Nr. THAVAKKARA BUS STAND KANNUR who expired on 23-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late B K ABDUL SATHAR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P P ROULABI	Wife	60
2	P P SITHARA	Daughter	43
3	P P THUSHARA	Daughter	42
4	P P RISHAD	Son	38
5	P P MUHAMMED SHANID	Son	33





Kannur District

Kannur Taluk

NOTICE

No: B1/1067/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that SWAPNA M SREE SHYLAM RAJIV GANDHI ROAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SUKESH T SREE SHYLAM RAJIV GANDHI ROAD who expired on 16-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SUKESH T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SWAPNA M	Wife	45
2	ATHUL SUKESH T	Son	18
3	C P PUSHPA	Mother	79

No: B1/1071/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that ARUNA K CHALAKARAN HOUSE MANAL, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAJAN C CHALAKARAN HOUSE MANAL who expired on 06-08-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAJAN C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ARUNA K	Wife	72
2	RUPESH C	Son	40
3	SHEENA C H	Daughter	38



No: B1/1080/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that JAYAN V VAZHAKKALI HOUSE CHALAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late DAMAYANTHI V VAZHAKKALI HOUSE CHALAD who expired on 03-07-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late DAMAYANTHI V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JAYASREE V	Daughter	63
2	SUMA V	Daughter	60
3	JAYAN V	Son	59
4	SUDHEENDRAN V	Son	56

No: B1/1081/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that SHOBHANA P M PATHALAMBATH HOUSE CHALAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P BHARGAVAN PATHALAMBATH HOUSE CHALAD who expired on 01-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P BHARGAVAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHOBHANA P M	Wife	73
2	PRIYA P	Daughter	52
3	DIVYA P	Daughter	49
4	RISHI P	Son	44

No: B1/1187/2022

10-02-2022



Notice is hereby given to all to whom it may be concern that ANITHA T ANITHAS ELAYAVOOR, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SUDARMAN K KOILERIYAN HOUSE ATHIRAKAM who expired on 03-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SUDARMAN K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANITHA T	Wife	52
2	SACHIN T	Son	26
3	ANJANA T	Daughter	24



Kannur District

Kannur Taluk

NOTICE

No: B1/639/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that K P ARUN PRAKASH ARUN PRABHA THAVAKKARA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K NARAYANI ARUN PRABHA THAVAKKARA who expired on 22-01-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K NARAYANI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P ARUN PRAKASH	Son	72
2	K P ARUN PRABHA	Daughter	62

No: B1/1067/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that SWAPNA M SREE SHYLAM RAJIV GANDHI ROAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SUKESH T SREE SHYLAM RAJIV GANDHI ROAD who expired on 16-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SUKESH T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SWAPNA M	Wife	45
2	ATHUL SUKESH T	Son	18
3	C P PUSHPA	Mother	79



No: B1/1071/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that ARUNA K CHALAKARAN HOUSE MANAL, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAJAN C CHALAKARAN HOUSE MANAL who expired on 06-08-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAJAN C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ARUNA K	Wife	72
2	RUPESH C	Son	40
3	SHEENA C H	Daughter	38

No: B1/1080/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that JAYAN V VAZHAKKALI HOUSE CHALAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late DAMAYANTHI V VAZHAKKALI HOUSE CHALAD who expired on 03-07-2005 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late DAMAYANTHI V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	JAYASREE V	Daughter	63
2	SUMA V	Daughter	60
3	JAYAN V	Son	59
4	SUDHEENDRAN V	Son	56

No: B1/1081/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that SHOBHANA P M PATHALAMBATH HOUSE CHALAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before



BANK in respect of the legal heirs of late P BHARGAVAN PATHALAMBATH HOUSE CHALAD who expired on 01-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P BHARGAVAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHOBHANA P M	Wife	73
2	PRIYA P	Daughter	52
3	DIVYA P	Daughter	49
4	RISHI P	Son	44

No: B1/1187/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that ANITHA T ANITHAS ELAYAVOOR, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SUDARMAN K KOILERIYAN HOUSE ATHIRAKAM who expired on 03-07-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SUDARMAN K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANITHA T	Wife	52
2	SACHIN T	Son	26
3	ANJANA T	Daughter	24

No: B1/1189/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that PRASEEJA M G VYSHAKAM CHOYVA, Elayavur Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late S K SHYAM SUNDAR VYSHAKAM CHOYVA who expired on 17-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late S K SHYAM SUNDAR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections,



if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRASEEJA M G	Wife	58
2	VYSHAK SHYAM SUNDER	Son	30
3	SNEHA SHYAM SUNDAR	Daughter	25
4	K KOUSALYA	Mother	92

No: B1/1390/2022

11-02-2022

Notice is hereby given to all to whom it may be concern that HASHIM CHERIYANDEELAKATH KUNHAMINA MANZIL AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late FATHIMA C H KUNHAMINA MANZIL AROLI who expired on 31-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late FATHIMA C H. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASHEEDA C H	Daughter	57
2	SAYEED CHERIYANDEELAKATH	Son	56
3	KUNHAMINA C H	Daughter	53
4	NIZAR C H	Son	50
5	MOHAMMED ALI CHERIYANDEELAKATH	Son	48
6	HASHIM CHERIYANDEELAKATH	Son	46
7	SUBAIR CHERIYANDEELAKATH	Son	44

No: B1/1391/2022

11-02-2022

Notice is hereby given to all to whom it may be concern that HASHIM CHERIYANDEELAKATH KUNHAMINA MANZIL AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before in respect of the legal heirs of late PARAKKAL ABOOBACKER KUNHAMINA MANZIL AROLI who expired on 10-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PARAKKAL ABOOBACKER . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above sai



d members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASHEEDA C H	Daughter	57
2	SAYEED CHERIYANDEELAKATH	Son	56
3	KUNHAMINA C H	Daughter	53
4	NIZAR C H	Son	50
5	MOHAMMED ALI CHERIYANDEELAKATH	Son	48
6	HASHIM CHERIYANDEELAKATH	Son	46
7	SUBAIR CHERIYANDEELAKATH	Son	44

No: B1/1427/2022

11-02-2022

Notice is hereby given to all to whom it may be concern that K P SALEEM KADAVATH PEEDIKAYIL HOUSE KOTTALI, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VELLUVAKANDY ABOOBACKER HAJI KADAVATH PEEDIKAYIL HOUSE KOTTALI who expired on 21-03-2006 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VELLUVAKANDY ABOOBACKER HAJI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P KADEEJA	Wife	81
2	K P RASHEEDA	Daughter	62
3	K P JAMEELA	Daughter	58
4	K P SABIRA	Daughter	56
5	K P SALEEM	Son	52
6	K P MARIYUMMA	Daughter	50
7	K P AMEENA	Daughter	45
8	K P SAJIDA	Daughter	43
9	K P RAYEES	Son	38

No: B1/1075/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that SUJATHA PRADEEP VAYAVEETIL K KANNAPURAM



KALLIASSERY, Kallyasseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K V ROHINI BALAN VAYAVEETTIL K KANNAPURAM KALLIASSERY who expired on 04-05-1981 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V ROHINI BALAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUJATHA PRADEEP	Daughter	52
2	SURESH	Son	57
3	SUDHA	Daughter	50

No: B1/1072/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that SAPNA C K NAROTH HOUSE NR. KANNUR Gov. HOSPITAL KANNUR, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAJAN P NAROTH HOUSE NR. KANNUR Gov. HOSPITAL KANNUR who expired on 15-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAJAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAPNA C K	Wife	49
2	AISWARYA C P	Daughter	27
3	ABHINSAI C P	Son	19
4	SREEMATHI N	Mother	89



Kannur District

Kannur Taluk

NOTICE

No: B1/1077/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that LAKSHMANAN K KAMACHI HOUSE IRINAV, Kallyasseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KAMACHI KUNHIRAMAN KAMACHI HOUSE IRINAV who expired on 24-02-2000 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KAMACHI KUNHIRAMAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AIKKAR CHIYYAYI	Wife	76
2	LAKSHMANAN K	Son	62
3	K LAKSHMI	Daughter	57
4	K SUDHA	Daughter	50
5	K SUMATHI	Daughter	47
6	K PADMINI	Daughter	45

No: B1/1078/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that GEETHA CHUNNAMBI VEERAN HOUSE PAYYATTAM IRINAVU, Kallyasseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ASHOK KUMAR VEERAN HOUSE PAYYATTAM IRINAVU who expired on 23-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ASHOK KUMAR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	MADHAVI K	Mother	84
2	GEETHA CHUNNAMBI	Wife	54
3	AKHILESH V	Son	34
4	VIJI ASHOKAN	Daughter	28

No: B1/2236/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that JITHESH P SAYOOJYAM HOUSE MUZHAPPILANGAD, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VALSALAN P SAYOOJYAM HOUSE MUZHAPPILANGAD who expired on 13-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VALSALAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	E VASANTHA	Wife	60
2	VAIJESH P	Son	42
3	JITHESH P	Son	39
4	PRAJISHA P	Daughter	35

No: B1/1371/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that P P KAMALAKSHI MADATHIL HOUSE CHALA 12 KANDY THOTTADA, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MEETHALE CHENGAT GOVINDAN MADATHIL HOUSE CHALA 12 KANDY THOTTADA who expired on 31-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MEETHALE CHENGAT GOVINDAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P P KAMALAKSHI	Wife	61
2	BEENA P V	Daughter	39



3	REENA P V	Daughter	36
4	RIJU P V	Son	33

No: B1/1439/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that SEENA V K AMBADI HOUSE MAITHANAPALLY P O THAYYIL, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BABU V K VELUTHA KULATHIL HOUSE THAYYIL P O who expired on 06-06-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BABU V K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AMBADI PADMAVATHI	Wife	70
2	LEENA V K	Daughter	50
3	RAJESH V K	Son	49
4	RATHEESH V K	Son	46
5	SEENA V K	Daughter	43

No: B1/1435/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that JYOTHISH A ANNAMALA HOUSE EDACHERY PALLIKUNNU, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late GOPALAN A ANNAMALA HOUSE EDACHERY PALLIKUNNU who expired on 19-06-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late GOPALAN A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREEDEVI P	Wife	66
2	JYOTHISH A	Son	52
3	LATHA A	Daughter	50
4	G V NISHA	Daughter	47



5	SHEENA A	Daughter	43
6	JAAJA S	Daughter	41

No: B1/1434/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that VIVEK P P KARUNA NIVAS EDACHERY KOTTALI (P O), Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P P KARUNAKARAN PUTHANPURAYIL T C MUKK EDACHERY who expired on 10-09-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P P KARUNAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SATHI P P	Wife	61
2	BINI P P	Daughter	42
3	BINDU P P	Daughter	41
4	MANJU P P	Daughter	38
5	VIVEK P P	Son	36

No: B1/2334/22

17-02-2022

Notice is hereby given to all to whom it may be concern that SUMESH M.C VALIYANDY HOUSE,KAKKOTH,ERIVERI, Eriveri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KORAN MARAMURIYAN CHATHOTH VALIYANDY HOUSE,KAKKOTH,ERIVERI who expired on 14-06-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KORAN MARAMURIYAN CHATHOTH. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VASANTHA.C	Wife	64
2	SUMESH M.C	Son	44
3	SUSHAMA M.C	Daughter	42
4	SAJEESH M.C	Son	40





തിരുത്തൽ പരസ്യം

(1)

നമ്പർ ബി1-16615/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16129 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ അശോകൻ, കെ. പി. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 4 അമൃത രാജ്, കെ. പി., മകൾ, 48 വയസ്, ക്രമ നമ്പർ 6 റിഷിഘോഷ്, കെ. പി. മരണപ്പെട്ട മകൻ കളത്തിൽ പറമ്പിൽ ജയഘോഷ് എന്നയാളുടെ മകൻ 30 എന്നുള്ളത് അമൃതരാജ്, കെ. പി., മകൻ, 44 വയസ് എന്നും ക്രമ നമ്പർ 6 ജ്ഞിഘോഷ്, കെ. പി., മരണപ്പെട്ട മകൻ കളത്തിൽ പറമ്പിൽ ജയഘോഷ് എന്നയാളുടെ മകൻ 30 എന്നും തിരുത്തി വായിക്കേണ്ടതാണ്.

(2)

നമ്പർ ബി1-15938/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15068 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ പരേതനായ കൊമ്പ്ര സുധാകരൻ എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 2 “ജിസ്ന, കെ. മകൻ 33 വയസ്” എന്നുള്ളത് “ജിസ്ന, കെ. മകൾ 33 വയസ്” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(3)

നമ്പർ ബി1-16530/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16150 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ മമ്മു, കെ. എം. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 1 “അബ്ദുള്ള കുട്ടി, വി. പി.” എന്നുള്ളത് “അബ്ദുള്ള കുട്ടി, സി. പി. മകൻ, 67” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(4)

നമ്പർ ബി1-16310/2021.

2022 ജനുവരി 27.

31-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15088 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ പി. പി. നാരായണൻ എന്നയാളുടെ മരണപ്പെട്ട തീയതി “5-8-2021” എന്നുള്ളത് “15-8-2021” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(5)

നമ്പർ ബി1-16216/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15082 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ ഗോപാലൻ, പി. എന്നയാൾ മരണപ്പെട്ട തീയതി “18-2-2020” എന്നുള്ളത് “18-8-2020” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(6)

നമ്പർ ബി1-15747/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ കേരള ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15144 & 15145 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ മടത്തിൽ ഹംസ എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 5 “മുഹമ്മദ് അമീർ, വി. വി., മകൻ 18” എന്നുള്ളത് “മുഹമ്മദ് അമീർ, വി. വി. മകൻ, 18” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.



(7)

നമ്പർ ബി1-16677/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16142-ൽ പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ ഇ. പ്രേമൻ എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 9 “പ്രീത, കെ.” എന്നുള്ളത് “പ്രീത, കെ. മരണപ്പെട്ട സഹോദരൻ പ്രദീപ്, ഇ.-യുടെ മകൾ” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(8)

നമ്പർ ബി1-16622/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16133 & 16134 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ സുബൈദ, പി. എന്നവരുടെ അവകാശികളിൽ ക്രമ നമ്പർ (9) “ഫാത്തിമത്ത് മാഷ്” എന്നുള്ളത് “ഫാത്തിമത്തുൽ മാഷ് മരണപ്പെട്ട സഹോദരൻ സക്കീർ, പി.-യുടെ മകൾ” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(9)

നമ്പർ ബി1-15715/2021.

2022 ജനുവരി 27.

23-11-2021-ാം തീയതിയിലെ 46-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 14106 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ കെ. അജീഷ് എന്നയാളുടെ അവകാശി ക്രമ നമ്പർ 1 “എ. ചന്ദിക, മാതാവ്, 70” എന്നുള്ളത് “എ. ചന്ദ്രമതി” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(10)

നമ്പർ ബി1-16928/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16138 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ പ്രഭാകരൻ, പി. പി. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 4 “പ്രതീഷ്, പി. പി., മകൾ” എന്നുള്ളത് “പ്രതീഷ്, പി. പി., മകൻ, 29” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(11)

നമ്പർ ബി1-16448/2021.

2022 ജനുവരി 25.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15067 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ പ്രഭാകരൻ, പി. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ (2) “പ്രിയങ്ക, പി. പി., മകൻ, 44 വയസ്” എന്നുള്ളത് “പ്രിയങ്ക, പി. പി., മകൾ, 44” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(12)

നമ്പർ ബി1-15862/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15076 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ “ഗോവിന്ദൻ എരഞ്ഞിക്കൽ” എന്നയാളുടെ വിലാസത്തിൽ “കണ്ണൂർ അംശം” എന്നുള്ളത് “കടമ്പൂർ അംശം” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(13)

നമ്പർ ബി1-16675/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16129-ൽ പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതയുടെ പേര് “ജയദീപ്” എന്നുള്ളത് “ജയന്തി കരുണാകരൻ” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.



(14)

നമ്പർ ബി1-14717/2021.

2022 ജനുവരി 25.

9-11-2021-ാം തീയതിയിലെ 44-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 11734 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ ഹേമന്ത് കുമാർ, പി. ബി. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ 3 “അൽഹ അമർ, പി., മകൻ, 8” എന്നുള്ളത് “അൽഹ അമർ, പി., മകൾ, 8” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(15)

നമ്പർ ബി1-14714/2021.

2022 ജനുവരി 25.

9-11-2021-ാം തീയതിയിലെ 44-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 11735 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ ബാലൻ, എം. എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ (3) “സബീന, എം. സി., മകൾ, 34” എന്നുള്ളത് “സബീന, എം., മകൾ, 34” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(16)

നമ്പർ ബി1-14760/2021.

2022 ജനുവരി 25.

9-11-2021-ാം തീയതിയിലെ 44-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 11703 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ കെ. എൻ. മാധവി എന്നവരുടെ അവകാശികളിൽ ക്രമ നമ്പർ (1) “ജയകൃഷ്ണൻ, കെ.” എന്നുള്ളത് “ജയകൃഷ്ണൻ, ആർ. കെ., പരേതനായ മകൾ കെ. എൻ. ശാരദയുടെ പരേതനായ മകൾ സവിതയുടെ മകൻ, 52” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(17)

നമ്പർ ബി1-15419/2021.

2022 ജനുവരി 25.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം 10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12890 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ നാരായണി, പി. വി. എന്നുള്ളത് “നാരായണി, പി.” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(18)

നമ്പർ ബി1-15430/2021.

2022 ജനുവരി 25.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12872, 12873 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ അബ്ദുൾ അസീസ്, എ. എന്നയാളുടെ അവകാശികളുടെ വയസ് രേഖപ്പെടുത്താത്തതിനാൽ ആയത് താഴെ പറയുന്ന പ്രകാരം ചേർത്ത് തിരുത്തി വായിക്കേണ്ടതാണ്.

1.	സുബൈദ, സി. ടി.	ഭാര്യ	66
2.	മുഹമ്മദ് ഷാക്കിർ, സി. ടി.	മകൻ	54
3.	മുഹമ്മദ് സലീം ചെറുതായത്ത്	,,	53
4.	നസറിൻ മുഹമ്മദ് അശറഫ്	,,	51
5.	സി. ടി. ഷെറിൻ ആരിഫ്	മകൾ	48
6.	റിയാസ് ചെറുതായത്ത്	മകൻ	46
7.	മുഹമ്മദ് സിയാദ് ചെറുതായത്ത്	,,	44
8.	സബീന തൻവീർ	മകൾ	42



(19)

നമ്പർ ബി1-15440/2021.

2022 ജനുവരി 25.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12870 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതന്റെ പേര് “പാട്ടുമ്മൽ നാരായണൻ” എന്നുള്ളത് “പടമാട്ടുമ്മൽ നാരായണൻ” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(20)

നമ്പർ ബി1-15424/2021.

2022 ജനുവരി 25.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12874 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ തോണിയോടൻ പൊടിക്കളത്തിൽ ദേവകി എന്നവർ മരണപ്പെട്ട തീയതി “25-3-2021” എന്നുള്ളത് “25-3-2011” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(21)

നമ്പർ ബി1-16470/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15151, 15152 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ തായപുറത്ത് രാഘവൻ എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ (9) “നിഹാൽ, എം. ടി.” എന്നുള്ളത് “നിഹാൽ, എം. ടി. മരണപ്പെട്ട മകൻ പ്രകാശൻ, കെ.-യുടെ മകൻ പൗത്രൻ 27” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(22)

നമ്പർ ബി1-7972/2021.

2022 ജനുവരി 29.

27-7-2021-ാം തീയതിയിലെ 30-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ സപ്ലിമെന്ററി വിഭാഗത്തിൽ പേജ് നമ്പർ 137-ൽ ക്രമനമ്പർ 49 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ വടക്കേ വളപ്പിൽ കുഞ്ഞാതി എന്നവരുടെ അവകാശികളിൽ ക്രമനമ്പർ (6) രാധ, ആർ. മരണപ്പെട്ട മകൻ ബാലന്റെ ഭാര്യ 56 എന്നവരെ ഒഴിവാക്കി പരസ്യം തിരുത്തി വായിക്കേണ്ടതാണ്.

(23)

നമ്പർ ബി1-7849/2021.

2022 ജനുവരി 29.

27-7-2021-ാം തീയതിയിലെ 30-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ സപ്ലിമെന്ററി വിഭാഗത്തിൽ പേജ് നമ്പർ 135-ൽ ക്രമനമ്പർ 39 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ പരേതനായ കുഞ്ഞമ്പരത്ത് ശ്രീധരൻ എന്നയാളുടെ അവകാശികളിൽ ക്രമ നമ്പർ (1) “സീത, പി., ഭാര്യ 55, (2) ശ്രീജിത്ത്, പി. മകൻ 37, (3) സന്ധ്യ, പി. മകൾ 31” എന്നുള്ളത് “സീത, പി. ഭാര്യ 69, ശ്രീജിത്ത്, പി. മകൻ 47, സന്ധ്യ, പി. മകൾ 41” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.



(24)

നമ്പർ ബി1-15278/2021.

2022 ജനുവരി 29.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12885, 12886 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ കെ. ടി. നഹീസ എന്നവരുടെ അവകാശികളിൽ ക്രമനമ്പർ (2) “കെ. ടി. മുഹമ്മദ്” എന്നുള്ളത് “കെ. ടി. മഹമ്മൂദ് മകൻ 61” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(25)

നമ്പർ ബി1-16723/2021.

2022 ജനുവരി 25.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16144 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ സുരേഷ്, എം. വി. എന്നയാളുടെ അവകാശികളിൽ ക്രമനമ്പർ (1) “സുഹേഷ്, എം. വി., മകൻ 38” എന്നുള്ളത് “സുനേഷ്, എം. വി., മകൻ 38” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(26)

നമ്പർ ബി1-17160/2021.

2022 ജനുവരി 29.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16185 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ കണ്ണപുരക്കാരൻ മുകുന്ദൻ എന്നയാളുടെ അവകാശികളിൽ ക്രമനമ്പർ (3) “ധന്യ മകൾ 33” എന്നുള്ളത് “ധന്യ, കെ. മകൾ 33” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(27)

നമ്പർ ബി1-17158/2021.

2022 ജനുവരി 29.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16193 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ സി. സതീഷ് എന്നയാളുടെ അവകാശികളിൽ ക്രമനമ്പർ (1) “ലത ഭാര്യ 47” എന്നുള്ളത് “ലത സതീഷ് ഭാര്യ 47” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(28)

നമ്പർ ബി1-16779/2021.

2022 ജനുവരി 29.

7-12-2021-ാം തീയതിയിലെ 48-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 16194 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതന്റെ പേര് “ചന്ദ്രമോഹൻ പാറപ്പുറത്ത്” എന്നുള്ളത് “ചന്ദ്രമോഹൻ പാറപ്പുറത്ത് കണ്ണോത്ത്” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.



(29)

നമ്പർ ബി1-16537/2021.

2022 ജനുവരി 27.

30-11-2021-ാം തീയതിയിലെ 47-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15135 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതയായ എ. കാർത്ത്യായനി എന്നവരുടെ അവകാശികളുടെ വയസ് രേഖപ്പെടുത്താത്തതിനാൽ വയസ് ഉൾപ്പെടുത്തി പരസ്യം തിരുത്തി വായിക്കേണ്ടതാണ്.

1.	ചന്ദ്രിക, എ.	മകൾ	59
2.	പ്രകാശൻ, എ.	മകൻ	56
3.	പ്രസൂൺ	മരണപ്പെട്ട മകൻ പ്രദീപന്റെ മകൻ	24
4.	പ്രമിൽ	„	21
5.	ശൈലജ	മകൾ	50
6.	പ്രമോദ്, എ.	മകൻ	47
7.	പ്രസീത, എ.	മകൾ	44
8.	ബിന്ദു, എ.	„	42

(30)

നമ്പർ ബി1-975/2022.

2022 ഫെബ്രുവരി 8.

16-11-2021-ാം തീയതിയിലെ 45-ാം നമ്പർ ഗസറ്റിൽ (വാല്യം-10, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 12875, 12876 ആയി പ്രസിദ്ധപ്പെടുത്തിയതിൽ പരേതനായ ഉസ്മാൻ, പി. എന്നയാളുടെ അനന്തരാവകാശികളിൽ ക്രമനമ്പർ (6) “ഷഹനാസ്, ഇ. വി. മരണപ്പെട്ട മകൾ അസ്മാബിയുടെ മകൾ പൗത്രി” എന്നുള്ളത് “ഷഹനാസ്, ഇ. വി. മരണപ്പെട്ട മകൾ അസ്മാബിയുടെ മകൻ പൗത്രൻ 47” എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

താലൂക്കാഫീസ്,
കണ്ണൂർ.

(ഒപ്പ്)
തഹശീൽദാർ.

